## ATTENDANCE-CUM-ORDER SHEET OF HEARING

## NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

T.A.No.34/2016 (C.A.No.461/2015) In T.P.No.07/397/398/GB/2016 (C.P.No.969/2012)

**Present**: Hon'ble Mr Justice P K Saikia, Member(J)

Date of order: 27th September, 2016 at 10.30 A.M.

Name of the		Gomukhi Construction (P) Ltd.			
Company		Versus			
		North East Shuttles (P) Ltd.			
Under Section			397/398		
S1.			of	Appearing on behalf of	Signature with date
No.			N		
	CAPITAL LETTERS)				

## ORDER

The applicant is represented by Mr S.K. Gupta, CS. Mr S. Dutta, learned counsel represents the respondent Nos. 1 and 2. Respondent No.4 is absent. The envelope containing the notice issued to respondent No.4 has been returned with noting that addressee could not be found in the address furnished. Learned counsel for respondent Nos.1 & 2 is directed to communicate this order to respondent No.4 requiring him to appear before this court on the next date without fail. Further, the applicant would also take necessary steps immediately in accordance with law in matter of service of notice on respondent No.4. The applicant is, however, permitted to do the same by sending notice in the email address of respondent No.4.

It is reported that respondent No.3 has died on 18.12.2015. In that connection, a Death Certificate issued by the competent authority has been filed (vide Annexure 'A').

It has been submitted by the learned counsel/CS appearing for the respective parties that two other proceedings, namely, C.A.No.417/2016(renumbered as T.A.No.35/2016) and C.A.No.418/2016 (renumbered as T.A.No.36/2016) are posted on 11.10.2016. Those applications are for condonation of delay in preferring substitution

application as well as for substitution of legal representative(s) of the respondent No.3.

Let all these matters be tagged together and listed on 17.11.2016.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench.

nkm